

ACT No. XLI OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the
5th August, 1923.)*

An Act to amend the Charitable and Religious Trusts Act, 1920.

XIV of 1920. **W**HEREAS it is expedient to amend the Charitable and Religious Trusts Act, 1920; It is hereby enacted as follows:—

1. This Act may be called the Charitable and Religious Trusts (Amendment) Act, 1923. Short title.

XIV of 1920. 2. In section 2 of the Charitable and Religious Trusts Act, 1920, after the words "the Court of the District Judge", the words "or any other Court empowered in that behalf by the Local Government" shall be inserted. Amendment of section 2, Act XIV of 1920.

[Price one anna.]